

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 17**

**CA 164/2024 In TP/12(MB)2012**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 03.06.2024**

**NAME OF THE PARTIES: SAPPHIRE PROPERTIES PVT. LTD. VS**

**UNIQUE PROPERTIES PVT. LTD. & ORS.**

**Section 241(1) Sec. 242(4) of the Companies Act, 2013**

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**ORDER**

**CA 164/2024-**

1. Mr. Shyam Kapadia, Advocate a/w Ms. Shweta Jaydev, Ms. Anuja Bhansali and Ms. Abhyarthana Singh I/b Rashmikant and Partners appeared for the Applicant.
2. This application seeks substitution of the transferee shareholder as petitioners and seeks condonation of delay in filing substitution application. The delay is condoned.
3. Ld. Counsel informs that Original Petitioner has transferred its share in the Respondent No. 1 Company to the Applicant.
4. Accordingly, substitution of the Applicant is allowed.
5. Applicant is directed to carry out necessary amendment.
6. In view of aforesaid, **CA No. 167/2024 is allowed and disposed of.**

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**